

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF [Name of Corporate Debtor]

Sl. No.	PARTICULARS	DETAILS
(1)	(2)	(3)
1.	Name of the corporate debtor	BUTTON INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	30/07/2019
3.	Authority under which corporate debtor is incorporated / Registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15100GJ2019PTC109331
5.	Address of the registered office and principal office (if any) of corporate debtor	Office number D-1201 Titanium Business Park, Nr. Makarba Railway crossing, JivrajPark, Ahmedabad, Ahmadabad City, Gujarat, India, 380051
6.	Date of closure of Insolvency Resolution Process	11.08.2026
7.	Liquidation commencement date of corporate debtor	11.08.2026 (Order communicated to the liquidator on 14.08.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Nandish Sunilbhai Vin Reg. No: IBB/PA-001/IP-P- 02117/2020-2021/13270
9.	Address and e-mail of the liquidator, as registered with the Board	Address: C/53, Shanti Niketan Row House, Opp sagar Complex, Anand Mahal Road, Surat. – 395009 Email id: button.liquidation@gmail.com Ip.nandish.vin@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 301, Sovereign Shoppers, Near Sneh Sankul Wadi, Anand Mahal Road, Surat. – 395009 Email id: button.liquidation@gmail.com Ip.nandish.vin@gmail.com

Notice is hereby given that the National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of liquidation of BUTTON INDUSTRIES PRIVATE LIMITED on 11.08.2026.

Nandish Sunilbhai Vin

Date: 17.08.2026

Place: Surat



અમદાવાદ, મંગળવાર, તા. ૧૮ ઓગસ્ટ, ૨૦૨૬

ફાયનાન્સિયલ એક્સપ્રેસ

	એક્સીસ ફાયનાન્સ લીમીટેડ
(CIN : U65921MH1995PLC212675)	
એક્સીસ હાઉસ, સી-૨, વાલિયા ઇન્ટરનેશનલ સેન્ટર, પાંડુરંગ બુદ્ધકર માર્ગ, વરલી, મુંબઈ-૪૦૦૦૨૫	
માંગણા નોટીસ	

સિક્સોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ નિયમ ૮ સાથે વંચાતી સિક્સોરીટાઈઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્સોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (એક્ટ) ની કલમ ૧૩(૨) હેઠળ

જણાવનું કે એક્સિસ ફાયનાન્સ લીમીટેડ (એન્ફોર્સમેન્ટ) ના નીચે સહી કરનારે એક્ટ હેઠળ અને નિયમોના નિયમ ૮ સાથે વંચાતી કલમ ૧૩(૨) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને પહેલેથી એકની કલમ ૧૩(૨) હેઠળના નીચે જણાવેલ તારીખે વિગતવાર માંગણા નોટીસ જતી કરીને દેવાદાર(સે) /સહ-દેવાદાર(સે)/જમીનદાર(સે) (તમામને સ્વતંત્ર અથવા એક સાથે ઓન્ટીનાર) તરીકે દર્શાવેલ છે) / નીચે જણાવેલ કાનૂની વારસદાર(સે) /કાનૂની પ્રતિનિધિ(ઓ) ને સંબંધિત માંગણા નોટીસમાં જણાવેલ રકમ સંબંધિત નોટીસની તારીખથી ૬૦ દિવસની અંદર નીચે આપેલ વિગતે મુજબ ચુકવવા જણાવ્યું હતું. જણાવેલ નોટીસની નકલો સ્પષ્ટરકે પોસ્ટ એડી દ્વારા બજાવામાં આવી છે અને નીચે સહી કરનાર પાસે પ્રાપ્ત છે અને જણાવેલ ઓન્ટીનાર/કાનૂની વારસદાર(સે)/કાનૂની પ્રતિનિધિ(ઓ), જે તેઓ છલ્લે છે, સંબંધિત નવલ નીચે સહી કરનાર પાસેથી કોઈપણ કામકાજના દિવસે સામાન્ય ઓફીસ કલાકે દરમિયાન મેળવી શકે છે.

ઉપરોક્ત અનુસંધાનમાં, આથી જણાવેલ ઓન્ટીનાર/કાનૂની વારસદાર(સે)/કાનૂની પ્રતિનિધિ(ઓ)ને એકવખર ફરી સંબંધિત નોટીસ(ઓ) તરીખથી ૬૦ દિવસની અંદર તેમના સંબંધિત નામો સાથે અહીં નીચે દર્શાવેલ રકમ, તેમજ જણાવેલ ઓન્ટીનાર(સે) દ્વારા કરાયેલ લોન એન્ફોર્મેન્ટ અને અન્ય દસ્તાવેજો/માળખો, જે હોવાનો, સાથે વંચતા ચુકવણી અને/અથવા ટુકડાસની તારીખ સુધી કોવમ (ડો)માં નીચે જણાવેલ સંબંધિત તારીખોથી નીચે દર્શાવ્યા મુજબ ચકત વ્યાજ સહીત ચુકવવા જણાવામાં આવે છે. બાકી પરત ચુકવણીની સિક્સોરીટી તરીકે નીચેની સિક્સોર્કે મિલકત (તે) જણાવેલ ઓન્ટીનાર(સે) અને અનુક્રમે એન્ફોર્સમેન્ટે ગીરી કરેલ છે.

ક્રમ	લોન એકાઉન્ટ નં.	ઓન્ટીનાર(સે) / કાનૂની વારસદાર(સે)/ કાનૂની પ્રતિનિધિ(ઓ)નું નામ	ફુલ બાકી રકમ (રૂ.) નીચેની તારીખ મુજબ *	માંગણા નોટીસની તારીખ	એનબીએલ તારીખ
1.	0456MLA0004763	શ્રી જયરામભાઈ માલવણભાઈ સંકલિયા શ્રીમતી મનિબાળાબેન જયરામભાઈ સંકલિયા (સહ-દેવાદાર ૧)	રૂ. ૪૩૬૫૫૮૦૬-૦૮-૨૦૨૬ મુજબ	૧૨.૦૮.૨૦૨૬	03.08.2026

સિક્સોર્કે એસેટ્સ / સ્થાવર મિલકત / ગીરી મિલકતની વિગત : કોમર્સિયલ શોપ, ઑરિઝન્ટ ફ્લોર, બિલ્ટ અપ એરિયા ફોરફ્રન ૨૩-૩૨ ચો.મી. અને પહેલો માળ શોપ, બિલ્ટ અપ એરિયા ફોરફ્રન ૨૩-૩૨ ચો.મી., બાંધકામ સખ પ્લોટ નં. ૩૬૨/પૈકી ૫૬ અને કોમર્સિયલ શોપ, ઑરિઝન્ટ ફ્લોર, બિલ્ટ અપ એરિયા ફોરફ્રન ૨૩-૩૨ ચો.મી. અને પહેલો માળ, શોપ, બિલ્ટ અપ એરિયા ફોરફ્રન ૨૩-૩૨ ચો.મી., બાંધકામ સખ પ્લોટ નં. ૩૬૨/પૈકી ૫૭, રેવન્યુ સર્વે નં. ૩૬૨ પૈકી, કોમર્સિયલ બિલ્ડિંગ, "શ્રી હરિપદાશ્વ કોમ્પ્લેક્સ" તરીકે જાણીતી બિલ્ડિંગ, મુકામ-ગામ-ગોટીવા, તાલુકો-ગોટીવા, જિલ્લો-સુરેન્દ્રનગર, ગુજરાત રાજ્ય (ટેરેસ હક્ક સહિત) ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્તસીમા : એકનુયોમેન્ટ મુજબ સાઘટ મુજબ : ઉત્તર : રોડ ૬.૧૦ મીટરનો રોડ, દક્ષિણ : રોડ ૬.૦૦ મીટરનો રોડ, પૂર્વ : સખ પ્લોટ નં. ૩૬૨/પૈકી ૧૮ ની શોપ, સખ પ્લોટ નં. ૩૬૨/પૈકી/૧૮, પશ્ચિમ : સખ પ્લોટ નં. ૩૬૨/પૈકી ૨૦ સખ પ્લોટ નં. ૩૬૨/પૈકી/૨૦ ની શોપ

2.	0456MLA0004127	શ્રી સંજયભાઈ ગોરદાસભાઈ મેટાલિયા (દેવાદાર/ગીરવેદાર)	રૂ. ૪૮૦૪૯૧૩	11.08.2026	
		શ્રીમતી વિલાસબેન સંજયભાઈ મેટાલિયા (સહ-દેવાદાર ૧)	૦૬-૦૮-૨૦૨૬ મુજબ	૦૩.૦૮.2026	

સિક્સોર્કે એસેટ્સ / સ્થાવર મિલકત / ગીરી મિલકતની વિગત : સિક્સોર્કે એસેટ્સની વિગત – 0456MLA00004127 ગીરી મિલકત ૧ : કોમર્સિયલ શોપ, ઑરિઝન્ટ ફ્લોર, ફુલ બિલ્ટ અપ એરિયા ફોરફ્રન ૨૩-૩૨ ચો.મી. અને પહેલો માળ, શોપ, ફુલ બિલ્ટ અપ એરિયા ફોરફ્રન ૨૩-૩૨ ચો.મી., બાંધકામ, સખ પ્લોટ નં. ૩૬૨/પૈકી ૨૦, રેવન્યુ સર્વે નં. ૩૬૨ પૈકી, કોમર્સિયલ બિલ્ડિંગ, "શ્રી હરિપદાશ્વ કોમ્પ્લેક્સ" તરીકે જાણીતી, મુકામ-ગામ-ગોટીવા, તાલુકો-ગોટીવા, જિલ્લો-સુરેન્દ્રનગર, ગુજરાત રાજ્ય (ટેરેસ હક્ક સહિત) ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્તસીમા : એકનુયોમેન્ટ મુજબ સાઘટ મુજબ : ઉત્તર : રોડ ૬.૧૦ મીટરનો રોડ, દક્ષિણ : રોડ ૬.૦૦ મીટરનો રોડ, પૂર્વ : સખ પ્લોટ નં. ૩૬૨/પૈકી ૧૮ ની શોપ, સખ પ્લોટ નં. ૩૬૨/પૈકી/૧૮, પશ્ચિમ : સખ પ્લોટ નં. ૩૬૨/પૈકી ૨૦ સખ પ્લોટ નં. ૩૬૨/પૈકી/૨૦ ની શોપ

ગીરી મિલકત ૨ : કોમર્સિયલ શોપ, ઑરિઝન્ટ ફ્લોર, ફુલ બિલ્ટ અપ એરિયા ફોરફ્રન ૨૩-૩૨ ચો.મી. અને પહેલો માળ, શોપ, ફુલ બિલ્ટ અપ એરિયા ફોરફ્રન ૨૩-૩૨ ચો.મી., બાંધકામ, સખ પ્લોટ નં. ૩૬૨/પૈકી ૨૦, રેવન્યુ સર્વે નં. ૩૬૨ પૈકી, કોમર્સિયલ બિલ્ડિંગ, "શ્રી હરિપદાશ્વ કોમ્પ્લેક્સ" તરીકે જાણીતી, મુકામ-ગામ-ગોટીવા, તાલુકો-ગોટીવા, જિલ્લો-સુરેન્દ્રનગર, ગુજરાત રાજ્ય (ટેરેસ હક્ક સહિત) ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્તસીમા : એકનુયોમેન્ટ મુજબ સાઘટ મુજબ : ઉત્તર : રોડ ૬.૧૦ મીટરનો રોડ, દક્ષિણ : રોડ ૬.૦૦ મીટરનો રોડ, પૂર્વ : સખ પ્લોટ નં. ૩૬૨/પૈકી ૧૮ ની શોપ, પશ્ચિમ : સખ પ્લોટ નં. ૩૬૨/પૈકી ૨૧ સખ પ્લોટ નં. ૩૬૨/પૈકી/૨૧ ની શોપ

૩.	0456NMA00003143, 0456AHA00001046	શ્રી શીલેષકુમાર પરશોત્તમભાઈ પટેલ (દેવાદાર/ગીરવેદાર), શ્રીમતી બુલ્હારાબેન શીલેષકુમાર પટેલ (સહ-દેવાદાર ૧/ ગીરવેદાર)	રૂ. ૨૦૮૮૩૮૦/- (રૂપિયા લીસ લાખ અઠાણું હજાર ત્રણસો એંશી પુરા)	12.08.2026	03.08.2026
-----------	---	---	---	------------	------------

સિક્સોર્કે એસેટ્સ / સ્થાવર મિલકત / ગીરી મિલકતની વિગત : મોર્બે-આંદેશ, જમીનનો રેવન્યુ સર્વે નં. ૧૨૦૬/૨, ફોરફ્રન ૨૫૪ ચો.મી. પૈકી પૂર્વ બાજુ ફોરફ્રન ૮૦૯ ચો.મી. - ૮૦૯ ચો.મી., ફુલ ફોરફ્રન ૧૬૧૮ ચો.મી. પૈકી સખ પ્લોટ નં. ૬ પ્લોટ ફોરફ્રન ૧૨૬, ૫૦ ચો.મી. તેમજ કોમન રોડનો ન વહેંચાયેલ હિસ્સો, કુલ ફોરફ્રન ૩૩.૦૦ ચો.મી., ફુલ ફોરફ્રન ૧૬.૫૦ ચો.મી., મુકામ-રુરુરુજેશન પેટા જિલ્લો અને જિલ્લો-આંદેશ ખાતેની લિમ-નોટીલાલકા પ્લોટ અને જમીની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્તસીમા : પૂર્વ : ઓફીસ રોડ, પશ્ચિમ : લાગુ મુજબની રોડ નં., ઉત્તર : પ્લોટ નં. ૭ અને કોમન દિવાલ, દક્ષિણ : સર્વે નં. ૨૧૨૧૩ પૈકી જમીન

4.	0456AH A00006280	શ્રી વ્યોમ અનિલકુમાર ઘુવે (દેવાદાર / દિસાલકાર), શ્રીમતી સીતાતા વ્યોમકુમાર ઘુવે (સહ-દેવાદાર ૧/ ગીરવેદાર)	રૂ. ૫૦૨૮૦૪૫/- (રૂપિયા સત્તાવન લાખ ચોાંશીથી હજાર પંદરતાલીસ પુરા)	12.08.2026	03.08.2026
-----------	-------------------------	---	---	------------	------------

સિક્સોર્કે એસેટ્સ / સ્થાવર મિલકત / ગીરી મિલકતની વિગત : પાદે વાસ સર્વે નં. ૩ પૈકી, કાનલા પ્લોટ નં. ૮૩, ટી.પી. સ્કીમ નં. ૧, ફોરફ્રન ૧૫૪૨ ચો.મી. અને નીચેની રોડ નં. ૩૨૪/૬, સિટી સર્વે નં. ૧૮૫૩, વોર્ડ નં. ૧૦, ગુરુકૃષ્ણ હાઇવેઝ તરીકે જાણીતી બિલ્ડિંગ, ફ્લોટ નં. ૦૦૪, બિલ્ટ અપ ફોરફ્રન ૫૫.૨૨૦ ચો.મી., મુખ્ય બિલ્ટ અપ ફોરફ્રન ૧૫૮.૮૦ ચો.મી. અને પડકોના મુખ્ય ટેરેસ ૧૬.૬૨૨ ચો.મી., સાહુ-એક્સન્ટ રોડ, ન્યુ ગુજરાત મેડીસ્ટાઇન બોર્ડ, સિટી, જમનગર અને કલોડ, જિલ્લો-જમનગર ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુર્તસીમા : ઉત્તર : સ્ટેટ નં. ૦૦૫, દક્ષિણ : ઓટીએસ પછીનો જમીનનો એફ.પી. નં. ૮૩, પૂર્વ : પ્લોટ નં. ઓટીએસ પછીનો ફ્લોટ નં. ૦૦૩, પશ્ચિમ : ઓટીએસ પછીનો જમીનનો એફપી નં. ૮૦

5.	0456ML A00004127	શ્રી મકવાણા મગનભાઈ ઘરશીભાઈ (દેવાદાર / ગીરવેદાર), શ્રી શૈલેષભાઈ મગનભાઈ મકવાણા (સહ-દેવાદાર ૧)	રૂ. ૩૩૦૩૭૦૮/- (રૂપિયા તેગીસ લાખ ત્રણ હજાર સત્તસી આંક પુરા)	12.08.2026	03.08.2026
-----------	-------------------------	---	--	------------	------------

સિક્સોર્કે એસેટ્સ / સ્થાવર મિલકત / ગીરી મિલકતની વિગત : ગીરી મિલકત ૧ : પહેલો માળ ઓફીસ નં. ૫, ફોરફ્રન ૨૩.૧૩ ચો.મી., અમર માર્કેટ તરીકે જાણીતી, રેવન્યુ સોસાયટી નં. ૧૦૪/૩ પૈકી ૪, ગામ-તાલુકો-તાળાજ અને જિલ્લો-ભાવનગર, રુરુરુરુજેશન જિલ્લો-ભાવનગર રાજ્ય ગુજરાત ખાતેની મિલકતના તમામ રાઘટ, ટાઇટલ અને હિત. ચતુર્તસીમા : પૂર્વ : ઓફીસ નં. ૫, પશ્ચિમ : ઓફીસ નં. ૭, ઉત્તર : દરવાજો અને કોમન પેસેજ, દક્ષિણ : વિન્ડો પછીની બાલ્કની પાર્કિંગ જગ્યા

ગીરી મિલકત ૨ : પહેલો માળ ઓફીસ નં. ૬, ફોરફ્રન ૨૩.૧૩ ચો.મી., અમર માર્કેટ તરીકે જાણીતી, રેવન્યુ સોસાયટી નં. ૧૦૪/૩ પૈકી ૪, ગામ-તાલુકો-તાળાજ અને જિલ્લો-ભાવનગર, રુરુરુરુજેશન જિલ્લો-ભાવનગર અને પેટા જિલ્લો-ભાવનગર રાજ્ય ગુજરાત ખાતેની મિલકતના તમામ રાઘટ, ટાઇટલ અને હિત. ચતુર્તસીમા : પૂર્વ : ઓફીસ નં. ૫, પશ્ચિમ : ઓફીસ નં. ૭, ઉત્તર : દરવાજો અને કોમન પેસેજ, દક્ષિણ : વિન્ડો પછીની બાલ્કની પાર્કિંગ જગ્યા

ગીરી મિલકત ૩ : પહેલો માળ ઓફીસ નં. ૬, ફોરફ્રન ૨૩.૧૩ ચો.મી., અમર માર્કેટ તરીકે જાણીતી, રેવન્યુ સોસાયટી નં. ૧૦૪/૩ પૈકી ૪, ગામ-તાલુકો-તાળાજ અને જિલ્લો-ભાવનગર, રુરુરુરુજેશન જિલ્લો-ભાવનગર અને પેટા જિલ્લો-ભાવનગર રાજ્ય ગુજરાત ખાતેની મિલકતના તમામ રાઘટ, ટાઇટલ અને હિત. ચતુર્તસીમા : પૂર્વ : ઓફીસ નં. ૮, પશ્ચિમ : ઓફીસ નં. ૧૦, ઉત્તર : દરવાજો અને કોમન પેસેજ, દક્ષિણ : વિન્ડો પછીની બાલ્કની પાર્કિંગ જગ્યા

ગીરી મિલકત ૪ : પહેલો માળ ઓફીસ નં. ૧૯, ફોરફ્રન ૨૩.૧૩ ચો.મી., અમર માર્કેટ તરીકે જાણીતી, રેવન્યુ સોસાયટી નં. ૧૦૪/૩ પૈકી ૪, ગામ-તાલુકો-તાળાજ અને જિલ્લો-ભાવનગર, રુરુરુરુજેશન જિલ્લો-ભાવનગર અને પેટા જિલ્લો-ભાવનગર રાજ્ય ગુજરાત ખાતેની મિલકતના તમામ રાઘટ, ટાઇટલ અને હિત. ચતુર્તસીમા : પૂર્વ : ઓફીસ નં. ૧૮, પશ્ચિમ : ઓફીસ નં. ૧૦, ઉત્તર : દરવાજો અને કોમન પેસેજ, દક્ષિણ : વિન્ડો પછીની બાલ્કની પાર્કિંગ જગ્યા

ગીરી મિલકત ૫ : પહેલો માળ ઓફીસ નં. ૮, ફોરફ્રન ૨૩.૧૩ ચો.મી., અમર માર્કેટ તરીકે જાણીતી, રેવન્યુ સોસાયટી નં. ૧૦૪/૩ પૈકી ૪, ગામ-તાલુકો-તાળાજ અને જિલ્લો-ભાવનગર, રુરુરુરુજેશન જિલ્લો-ભાવનગર અને પેટા જિલ્લો-ભાવનગર રાજ્ય ગુજરાત ખાતેની મિલકતના તમામ રાઘટ, ટાઇટલ અને હિત. ચતુર્તસીમા : પૂર્વ : ઓફીસ નં. ૧૦, પશ્ચિમ : ઓફીસ નં. ૧૯, ઉત્તર : દરવાજો અને કોમન પેસેજ, દક્ષિણ : વિન્ડો પછીની બાલ્કની પાર્કિંગ જગ્યા

6.	0456MM MA0007076	અશિષા દિનેશભાઈ મસીલિયા, (રૂપિયા લે રોડે મુંબઈસ લાખ બાર હની અખિલ મસીલિયા	હજાર નવસો ચુંબેરોતે પુરા)	11.08.2026	03.08.2026
-----------	-------------------------	---	---------------------------	------------	------------

સિક્સોર્કે એટ્સ / સ્થાવર મિલકત / ગીરી મિલકતની વિગત : મિલકત સરનામું મુકામ-એફપી નં. ૧૯૮/૬ પૈકી એફપી નં. ૧૯૮ પૈકી, પ્રીમમ બંગ્લોઝ, મોર્બે-ગામ-રુરુરુમદદ, રેવન્યુ સર્વે નં. ૫૮૮/૬, ખતા નં. ૩૧૦૬, ટી.પી. સ્કીમ નં. ૧, એફપી નં. ૧૯૮/પૈકી, સોજીપટેલ ઘાટીશ મીડીયમ સ્કુલ પાસે, આંદાઈ, ગુજરાત-૩૮૮૧૨૫ ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા.

7.	0456MM A00013495	શ્રી પ્રકાશભાઈ મનુભાઈ પંડસા, શ્રી રત્નકાનન પ્રકાશભાઈ પંડસા (સહ-દેવાદાર ૧)	રૂ. ૩૨૪૩૪૩૩/- (રૂપિયા બગીસ લાખ તેલતીલી હજાર ચારસો તેગીસ પુરા)	12.08.2026	03.08.2026
-----------	-------------------------	---	---	------------	------------

સિક્સોર્કે એસેટ્સ / સ્થાવર મિલકત / ગીરી મિલકતની વિગત : સિક્સોર્કે એસેટ્સની વિગત – 0456MMA00013495 **ગીરી મિલકત ૧** : ઑરિઝન્ટ ફ્લોર, શોપ નં. ૦૯, ફોરફ્રન ૦.૭૮ ચો.મી., સિટી માર્કેટ તરીકે જાણીતી, રેવન્યુ સર્વે નં. ૧ પૈકી ૧, ૧ પૈકી ૨ અને ૧૬૬, સિટી સર્વે નં. ૨૦૦૧/૧૦/૨૦, પ્લોટ નં. ૧૦ થી ૨૦, ગામ-તાલુકો-તાળાજ અને જિલ્લો-ભાવનગર, રુરુરુરુજેશન જિલ્લો-ભાવનગર રાજ્ય-ગુજરાત ખાતેની મિલકતના તમામ રાઘટ, ટાઇટલ અને હિત. ચતુર્તસીમા : પૂર્વ : શોપ નં. ૮૦, પશ્ચિમ : શોપ નં. ૦૮, ઉત્તર : શોપનું શટર, દક્ષિણ : શોપ નં. ૫૮

ગીરી મિલકત ૨ : ઑરિઝન્ટ ફ્લોર, શોપ નં. ૫૬, ફોરફ્રન ૦.૭૮ ચો.મી., સિટી માર્કેટ તરીકે જાણીતી, રેવન્યુ સર્વે નં. ૧ પૈકી ૧, ૧ પૈકી ૨ અને ૧૬૬, સિટી સર્વે નં. ૨૦૦૧/૧૦/૨૦, પ્લોટ નં. ૧૦ થી ૨૦, ગામ-તાલુકો-તાળાજ અને જિલ્લો-ભાવનગર, રુરુરુરુજેશન જિલ્લો-ભાવનગર રાજ્ય-ગુજરાત ખાતેની મિલકતના તમામ રાઘટ, ટાઇટલ અને હિત. ચતુર્તસીમા : પૂર્વ : શોપ નં. ૫૭, પશ્ચિમ : શોપ નં. ૫૫, ઉત્તર : શોપ નં. ૦૭, દક્ષિણ : શોપનું શટર

ગીરી મિલકત ૩ : ઑરિઝન્ટ ફ્લોર, શોપ નં. ૫૮, ફોરફ્રન ૦.૭૮ ચો.મી., સિટી માર્કેટ તરીકે જાણીતી, રેવન્યુ સર્વે નં. ૧ પૈકી ૧, ૧ પૈકી ૨ અને ૧૬૬, સિટી સર્વે નં. ૨૦૦૧/૧૦/૨૦, પ્લોટ નં. ૧૦ થી ૨૦, ગામ-તાલુકો-તાળાજ અને જિલ્લો-ભાવનગર, રુરુરુરુજેશન જિલ્લો-ભાવનગર રાજ્ય-ગુજરાત ખાતેની મિલકતના તમામ રાઘટ, ટાઇટલ અને હિત. ચતુર્તસીમા : પૂર્વ : શોપનું શટર, પશ્ચિમ : શોપ નં. ૫૮, ઉત્તર : શટર, દક્ષિણ : શોપ નં. ૫૮

ગીરી મિલકત ૪ : ઑરિઝન્ટ ફ્લોર, શોપ નં. ૫૮, ફોરફ્રન ૦.૭૮ ચો.મી., સિટી માર્કેટ તરીકે જાણીતી, રેવન્યુ સર્વે નં. ૧ પૈકી ૧, ૧ પૈકી ૨ અને ૧૬૬, સિટી સર્વે નં. ૨૦૦૧/૧૦/૨૦, પ્લોટ નં. ૧૦ થી ૨૦, ગામ-તાલુકો-તાળાજ અને જિલ્લો-ભાવનગર, રુરુરુરુજેશન જિલ્લો-ભાવનગર રાજ્ય-ગુજરાત ખાતેની મિલકતના તમામ રાઘટ, ટાઇટલ અને હિત. ચતુર્તસીમા : પૂર્વ : શોપનું શટર, પશ્ચિમ : શોપ નં. ૫૮, ઉત્તર : શોપ નં. ૫૮, દક્ષિણ : શોપ નં. ૫૮

ગીરી મિલકત ૫ : ઑરિઝન્ટ ફ્લોર, શોપ નં. ૫૮, ફોરફ્રન ૦.૭૮ ચો.મી., સિટી માર્કેટ તરીકે જાણીતી, રેવન્યુ સર્વે નં. ૧ પૈકી ૧, ૧ પૈકી ૨ અને ૧૬૬, સિટી સર્વે નં. ૨૦૦૧/૧૦/૨૦, પ્લોટ નં. ૧૦ થી ૨૦, ગામ-તાલુકો-તાળાજ અને જિલ્લો-ભાવનગર, રુરુરુરુજેશન જિલ્લો-ભાવનગર રાજ્ય-ગુજરાત ખાતેની મિલકતના તમામ રાઘટ, ટાઇટલ અને હિત. ચતુર્તસીમા : પૂર્વ : શોપનું શટર, પશ્ચિમ : શોપ નં. ૫૮, ઉત્તર : શોપ નં. ૫૮, દક્ષિણ : શોપ નં. ૫૮

* ઉપરોક્ત સંબંધિત માંગણા નોટીસોમાં જણાવેલ વધુ વિગતવાર જણાવેલ છેએવે ચકત વ્યાજ, વધારાના વ્યાજ અને ચુકવણી અને/અથા ટુકડાસની તારીખ સુધી કરાયેલ ઝાડકમિલકત ખર્ચે, કોર, ચાર્જિસ વગેરે સહીત. જો આપણે આપણી (સે) ઉપર આપણા મુજબ એન્ફોર્સમેન્ટી ચુકવણી કરવામાં નિષ્ફળ જશે તો એન્ફોર્સમેન્ટ સંબંધિતો જણાવેલ ઓન્ટીનાર(સે)/કાનૂની વારસદાર(સે)/કાનૂની પ્રતિનિધિ(ઓ)ના ખર્ચ અને પડિશાબોનો ખર્ચને જણાવેલ એન્ફોર્સમેન્ટ કલમ ૧૩(૨) અને લેવા લાગુ નિયમો હેઠળ ઉપરોક્ત સિક્સોર્કે મિલકત(તે)/સહ-વેલ મિલકત(તે) તો સામે કાર્યવાહી કરશે. આ ઓન્ટીનાર(સે) /કાનૂની વારસદાર(સે) કાનૂની પ્રતિનિધિ(ઓ)ને એન્ફોર્સમેન્ટના આગોતરી લેખીત મંતુરી વગર વેચાણ, ભાડે અથવા અન્ય રીતે ઉપરોક્ત સિક્સોર્કે મિલકત(તે)/સ્થાવર મિલકત(તે) ટાનુલકર કરવાથી જણાવેલ એક્ટ હેઠળ મનાઈ કરવામાં આવેલ છે. એક્ટ અને તે હેઠળ બ્લ્લ નિયમોની જોગવાઈઓનો કોઈપણ વ્યક્તિ ઉલ્લંઘન કરવાથી ઉલ્લંઘન કરવામાં મદદ કરનાર તો એક્ટ હેઠળ નિયત ચેત અને/અથવા દંડને પાત્ર બનશે.

તારીખ : ૧૮-૦૮-૨૦૨૬	સહી/– અધિકૃત અધિકારી
સ્થાન: ગુજરાત	એક્સિસ ફાયનાન્સ લીમીટેડ વતી

	કેપ્રી ગ્લોબલ કેપીટલ લીમીટેડ
રુપુરક્ટ અને કોર્પોરેટ ઓફીસ : ૫૦૨, ટાવર-એ, પેનિન્સુલા બિઝનેસ પાર્ક, સેનાપતી બાપટ માર્ગ, લોઅર પટેલ, મુંબઈ-૪૦૦૦૧૩ સર્કલ ઓફીસ : ૯-બી, બીજો માળ, પુરા સેડ, નવી દિલ્હી-૧૧૦૦૦૭	
માંગણા નોટીસ	

સિક્સોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ (૧) સાથે વંચતા સિક્સોરીટાઈઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્સોરીટી ઇ

FINANCIAL EXPRESS

37

kotak
Kotak Mahindra Bank

Registered Office : 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051. (Corporate Identity No. L65110MH1985PLC038137)
Regional Office : Kotak Mahindra Bank Ltd., 9th Floor, Vivan Square, Jodhpur Cross Road, Satellite, Ahmedabad-380015

PUBLIC NOTICE FOR AUCTION CUM SALE

Notice is hereby given to the public in general and in particular to the **Borrower/Co-Borrower/Guarantor** that the below described immovable property mortgaged to the Authorised Officer of Kotak Mahindra Bank Ltd. the **Physical Possession** of which has been taken by the Authorised Officer of Kotak Mahindra Bank Ltd. will be sold on **"AS IS WHERE IS"**, **"AS IS WHAT IS"** and **"WHATSOEVER THERE IS"** basis. offers are invited to submit online through the Web Portal of our e-Auction Service Partner, M/s.C1 India Pvt Ltd i.e www.c1india.com, by the undersigned for sale of the immovable property of which particulars are given below:-

Sr. No.	Name of the Borrower(s) / Guarantor(s) / Mortgagee(s)	Demand Notice Date and Amount	Description of the Immovable properties	Reserve Price	Earnest Money Deposit (EMD)	Date of e-Auction
1	1. Ms. Shivnangi Sanat Kumar Pota (Borrower/Mortgagor) 2.Mrs. Hansaben S. Pota (Co Borrower) For Loan A/c No. LAP18728181	Demand Notice Dt. 22.12.2025 Rs.31,73,729.35/- (Rupees Thirty One Lakh Seventy Three Thousand Seven Hundred Twenty Nine and Thirty Five Only)	Flat No.D-302, CASARIO Flat, City Pulse Cinema Road, Koba, Gandhinagar, Gujarat-382007. Type of Possession:-Physical	Rs. 54, 72,000/- (Rupees Fifty Four Lakh Seventy Two Thousand and Only)	10% of Bid Amount Rs.5,47,200/- (Rupees Five Lakh Forty Seven Thousand Two Hundred Only)	25.09.2026 A.M. – 11.00 P.M.

Date of Inspection of Immovable Properties : 15.09.2026 11.00 A.M. 01. 00 P.M.
Last Date for Submission of Offers / EMD : 23.09.2026 till 4.00 P.M.

IMPORTANT TERMS & CONDITIONS OF SALE :-

- The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may go through the website of our E-Auction Service Provider, M/s.C1 India Pvt. Ltd. i.e. <https://www.bankauctions.com> for bid documents, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted online;
- All the intending purchasers/ bidders are required to register their name in the Web Portal mentioned above as <https://www.bankauctions.com> and generate their User ID and Password in free of cost of their own to participate in the e-Auction on the date and time aforesaid;
- For any enquiry, information, support, procedure and online training on e-Auction, the prospective bidders may contact the M/s. C1 India Pvt. Ltd. Department of our e-Auction Service Partner **P. Dharani Krishna**, through csd@disposahub.com, Tel. No. : +91 7291971124, 25, 26, Mobile No. : 99481 82222 & E-mail ID: andhra@c1india.com & support@bankauctions.com
- To the best of knowledge and information of the Authorised officer, there is no encumbrance in the property/ies. However, the intending bidders may inspect the property and its documents as mentioned above or any other date & time with prior appointment and they should make their own independent inquiries regarding the encumbrance, title of property/ies put on e-Auction and claims/rights/dues/affecting the property prior to submitting their bid. The e-Auction advertisement does not constitute any commitment or any representation of KMBL. The property is being sold along with all the existing and future encumbrances whether known or unknown to KMBL. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues;
- For participating in the e-Auction, intending purchasers/ bidders will have to submit/upload in the Web Portal (<https://www.bankauctions.com>) the details of payment of interest-free refundable Earnest Money Deposit (EMD) of the secured asset as mentioned above by way of **Demand Draft** in favour of **"Kotak Mahindra Bank Limited"** payable at **Surat** along with self-attested copies of the PAN Card, Aadhaar Card, Residence Address Proof, Board Resolutions in case of company and Address Proof as specified above.

The Borrower(s) / Mortgagee(s) / Guarantor(s) are hereby given **STATUTORY 30 DAYS NOTICE UNDER RULE 6(2), 8(6) & 9(1) OF THE SARFAESI ACT** to discharge the liability in full and pay the dues as mentioned above along with the date of interest and expenses due from the date of this notice failing which the Secured Asset will be sold as per the terms and conditions mentioned above. In case there is any discrepancy between the publications of sale notice in English and Vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity. If the borrower/guarantors/mortgagors pays the amount due to Bank, in full before the date of sale, auction is liable to be stopped.

For detailed terms and conditions of the sale, kindly visit our official website <https://www.kotak.com/en/bank-auctions.html> or contact the Authorised Officer **Mr. Prashant Satpute** on @9724433999 / **Mr. Ashok Motwani** on @9873737351 at above mentioned Regional Office of the Bank.

Special Instruction : e-Auction shall be conducted by our Service Provider, M/s. C1 India Pvt. Ltd. on behalf of Kotak Mahindra Bank Limited (KMBL), on pre-specified date, while the bidders shall be quoting from their own home/ offices/ place of their Bid as per their choice above the Reserve Price. Internet connectivity and other paraphernalia requirements shall have to be ensured by bidders themselves. Please note that failure of Internet connectivity (due to any reason whatsoever it may be) shall be sole responsibility of bidders and neither KMBL nor C1 India Pvt. Ltd. shall be responsible for these unforeseen circumstances. In order to ward-off such contingent situation, bidders are requested to make all the necessary arrangements/ alternatives whatever required so that they are able to circumvent such situation and still be able to participate in the e-Auction successfully. However, it is requested to the Bidders(s) not to wait till the last moment to quote/improve his/ her Bid to avoid any such complex situations.

Date : 18.08.2026, Place : Gandhinagar
Sd/- Authorised Officer, Kotak Mahindra Bank Ltd.

ADITYA BIRLA CAPITAL
LOANS INVESTMENTS INSURANCE PAYMENTS

ADITYA BIRLA CAPITAL LIMITED
Registered Office : Indian Rayon Compound, Veraval, Gujarat-362266.
Branch Office : Unit no. 217 to 222, 2nd Floor, Icom Shyamal, Shyamal Cross Road, Satellite, Ahmedabad-380015

DEMAND NOTICE U/S 13(2) OF THE SARFAESI ACT - 2002

You the below mentioned Borrower has availed loan by mortgaging the schedule mentioned property and you the below mention has stood as Borrower/ Co - borrower/ Mortgagee for the loan agreement. Consequently to the default committed by you, your loan account has been classified as NPA under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short SARFAESI Act). We **Aditya Birla Capital Limited** has issued Demand Notice u/s 13(2) read with section 13(13) of the SARFAESI Act to the address furnished by you. The contents of the said notices are that you had committed default in payment of the various loans sanctioned to you. Therefore, the present publication carried out to serve the notice as per the provision of Section 13(2) of SARFAESI Act and in terms of provision to the rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

Loan Account No. / Name and Address of the account Borrower(s), Co-Borrower & Mortgagee(s)	Date of Demand Notice	Amount due as per Demand Notice
Loan Account No. - ABW ALAP00001017124 1. (a) M/s Zalak Furniture Hub ("Borrower") A proprietorship firm through its Proprietor Diamond Mukeshbhai Gohel ("Co-Borrower and Mortgagee") Registered Office at: B/3, B/4, Tower - B, New York Tower, Aakash Gangotri Society, Thaltej, Ahmedabad, Gujarat - 380059. (b) M/s Zalak Furniture Hub ("Borrower") 3. Ambikanagar, Near Water Tank, Thaltej, Ahmedabad, Gujarat - 380059. (c) M/s Zalak Furniture Hub ("Borrower") Shop No.01, Ground Floor, Mapia Trade Centre (Shopola), Near Sardhara Circle, SAL Hospital Road, Thaltej, Ahmedabad, Gujarat - 380054. 2. (a) Diamond Mukeshbhai Gohel ("Co-Borrower and Mortgagee") 3. Ambikanagar, Near Water Tank, Thaltej, Ahmedabad, Gujarat - 380059. (b) Diamond Mukeshbhai Gohel ("Co-Borrower and Mortgagee") Unit No. Base - 02, Basement Floor, New York Tower - B, Aakash Gangotri Society Co-operative Housing Society, Survey No.24, Paiki - 5, Thaltej, Ahmedabad, Gujarat - 380059. (c) Diamond Mukeshbhai Gohel ("Co-Borrower and Mortgagee") B/3, B-4, Tower - B, New York Tower, Aakash Gangotri Society Co-operative Housing Society, Thaltej, Ahmedabad, Gujarat - 380059. (d) Diamond Mukeshbhai Gohel ("Co-Borrower and Mortgagee") C-1-102, Vishwas Flats, Thaltej, Daskroi, Ahmedabad, Gujarat - 380059. 3. (a) Vaishali Diamond Gohel (Co-Borrower) C-1-102, Vishwas Flats, Thaltej, Daskroi, Ahmedabad, Gujarat - 380059. (b) Vaishali Diamond Gohel (Co-Borrower) 3. Ambikanagar, Near Water Tank, Thaltej, Ahmedabad, Gujarat - 380059	13.08.2026 NPA Date 03.08.2026	Rs.1,20,46,775/- (Rupees One Crore Twenty Lakh Forty-Six Thousand Seven Hundred and Seventy-Five Only) as on 05.08.2026

ANNEXURE-II - "DETAILS OF SECURED ASSETS/ TO BE ENFORCED"
All the piece and parcel of immovable Commercial Property being a Unit No. Base02, measuring around 2500 Sq. Feet (Super built-up area), in Basement, in the scheme known as New York Tower 'B' of the society known as Aakash Gangotri Co. Op. Hou. So. Ltd. situated on the land of Survey No. 24/paiki/5 of Mouje Village: Thaltej, More Specific situated on the land of T.P. Scheme No. 2. Final Plot No. 68 of Mouje Village: Thaltej, Taluka: Ghatodiya, in Ahmedabad District: Ahmedabad - 380059.
Bounded as under :
• East : Margin, West : Road
• North : Road, South : Margin
Together with easements attached thereto and together with all other buildings and structures standing and to be constructed thereon and all fittings, fixtures, plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.
Property owned and mortgaged by Diamond Mukeshbhai Gohel

You are hereby called upon to pay **Aditya Birla Capital Limited** within the period of 60 days from the date of publication of this Notice the aforesaid amount with interest and cost failing which **Aditya Birla Capital Limited** will take necessary action under the Provisions of the said Act against all or any one or more of the secured assets including taking possession of secured assets of the borrower / Co - borrower / Mortgagee. The power available to the **Aditya Birla Capital Limited** under the said act include (1) Power to take possession of the secured assets of the borrower / Co - borrower / Mortgagee including the rights to transfer by way of lease, assignment or sale for realising secured assets; (2) Take over management of the secured assets including rights to transfer by way of lease, assignment or sale and realize the secured assets and any transfer as of secured assets by **Aditya Birla Capital Limited** shall vest in all the rights and relation to the secured assets transferred as if the transfer has been made by you. In terms of the Provisions of the Section 13(3) of the said act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the normal course of your business), any of the secured assets as referred to above and hypothecated / mortgaged to the **Aditya Birla Capital Limited** without prior written consent of the **Aditya Birla Capital Limited**.

Date : 18.08.2026, Place : Ahmedabad
Authorised Officer, Aditya Birla Capital Limited

केनरा बैंक Canara Bank
KATHWADA BRANCH : Span Arcade, Shop. 19 to 24, Opp. Pashupatinath Temple, Kathwada, Ahmedabad, Gujarat-382430
Ph: 8238060272, Email : cb4534@canarabank.com

DEMAND NOTICE [SECTION 13(2)] TO BORROWER/ GUARANTOR/MORTGAGOR
Ref: AHMR0/RLFP/KATHWADA/MENTOR/DEMAND/2026-27/01/DS Date: 14/08/2026

MRS. MENTOR INDUSTRIES INDIA PVT. LTD. DIRECTORS being - MRS TRUPTI MOHANLAL KHANDELWAL

MRS. MOHINIBA J CHAUHAN
Registered Office: A-20 Dev-Land Industrial Estate, B/h Kathwada Gdc, Kathwada Singnara Road, Kathwada, Ahmedabad Gujarat 382430. Also At: Shed No. 27 & 28, Kalp Industrial Park, Near S.p. Ring Road, Nikol, Ahmedabad

Director & Mortgagor **Mrs Trupti Mohanlal Khandelwal**
B-256, Parshwanath Township Vibhag-7, Near Shakti Chowk, Nava Naroda, Ahmedabad 382345 Also At: A-20 Dev-Land Industrial Estate, B/h Kathwada Gdc, Kathwada Singnara Road, Kathwada, Ahmedabad Gujarat 382430

Director & Mortgagor **Mrs. Mohiniba J Chauhan**
A-36, Amrut Park, Opp. Saint Mary School, Naroda, Ahmedabad 382330 Also At: A-20 Dev-Land Industrial Estate, B/h Kathwada Gdc, Kathwada Singnara Road, Kathwada, Ahmedabad Gujarat 382430

Guarantor & Mortgagor **Mr. Yogesh Bhagwanbhai Shelkar**
D-103, Devnandani Residency, Behind Gangotri Bhargulwaks, Nava Nikol, Nikol, Ahmedabad 382350

Dear Sir
Sub : Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

You have availed following Loans / Credit Facilities from our Canara Bank Kathwada Branch from time to time:

Sl. No.	Loan No.	Nature of Loan/Limit	Principal as on 11/08/2026	Interest and other charges as on 11/08/2026	Total Liability as on 11/08/2026	Rate of Interest including Penal interest
1	170011304040	TERM LOAN	1,10,90,000.00	2,61,996.32	1,12,61,996.32	10.75% (8.75%+2% Penal Interest)
2	125000603000	WC LIMIT	29,98,451.17	54,959.83	30,53,411.00	10.75% (8.75%+2% Penal Interest)
		TOTAL	1,39,98,451.17	3,16,956.15	1,43,15,407.32	

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on 11/08/2026. Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability as on 11/08/2026, an amount of Rs. 1,12,61,996.32/Rupees One Crore Twelve Lakh Sixty One Thousand Nine Hundred Ninety Six & Thirty Two Paise Only) + further interest and charges from 12/08/2026 in your Term Loan account and as on 11/08/2026 of an amount Rs. 30,53,411.00 (Rupees Thirty Lakh Fifty Three Thousand Four Hundred Eleven only) + further interest and charges from 12/08/2026 in your WC Limit account with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to you by Registered Post AD due to your last known address available in the Branch record.

SCHEDULE

Details of movable assets

Sl. No.	Nature	Name of the title holder
1	Hypothecation Of Machineries And Stocks And Book Debts AIA-20 Dev-Land Industrial Estate, B/h Kathwada Gdc, Kathwada Singnara Road, Kathwada, Ahmedabad Gujarat 382430 Any Other Place Of The Borrower Cersai Security Interest Id. 1.400075424276 (stocks& Book Debts) 400075718394 (plant & Machinery)	M/s Mentor Industries India Pvt. Ltd. Directors Being - Mrs Trupti Mohanlal Khandelwal Mrs. Mohiniba J Chauhan

Details of Immoveable Assets

Sl. No.	Nature	Name of the title holder
1	All that piece and parcel of immovable property being bearing N.A. land for industrial use of Shed No. A/20, Plot area measuring about 77.54 Sq.Mtrs. along with common plot land and undivided share of said land measuring about 32.39 Sq. Mtrs. total measuring 109.93 Sq. Mtrs. with construction measuring about 78.04 Sq. Yards i.e. admsg about 65.26 Sq. Mtrs. of Industrial Shed Type in the scheme known as 'Dev-Land Estate' constructed on the land bearing N.A. Industrial use as per plan of ALDA Final Plot No. 31/2 admsg about 16916 Sq. Mtrs. of Town Planning Scheme No. 131, New Revenue Block/Survey No. 1063 (Old Revenue Block/Survey No. 171/B) admsg 28194 Sq. Mtrs. situated lying and being Mouje Kathwada (sim) of Taluka Daskroi in the Registration Dist. Ahmedabad and Sub District. Ahmedabad-12 (Nikol) Boundaries : (As Per Sale Deed bearing Reg. No. 4996/2023) East: Shed No. A/21, West: Shed No. A/19, North: Margin, South: 9 Meters Internal road. CERSAI SECURITY INTEREST ID. 400075697279	Mrs. Mohiniba Jayspalsinh Chauhan.
2	All that piece and parcel of the Immoveable property being Flat No. 103 of Block D on 1st Floor admsg about 114 Sq. Yards i.e. admsg about 95.32 Sq. Mtrs. of Super Built up area along with common amenities facilities and undivided share of the said land admsg about 30 Sq. Mtrs. in the scheme known as 'Devnandani Residency' constructed on N.A. Land bearing Final Plot No. 113/1 admsg. About 4290 Sq. Mtrs. of Town Planning Scheme No. 119, Revenue Block/Survey No. 471/1 admsg 5362 Sq. Mtrs. situated lying and being at Mouje Nikol (sim) of Taluka Asarwa in the Registration of District Ahmedabad& Sub District of Ahmedabad-12 (Nikol). Boundaries : (As Per Sale Deed bearing Reg. No. 1797/2014) East: Open Plot West: Flat No. D/102, North : Shajanan Green Park Plot, South: Flat No. D/101. CERSAI SECURITY INTEREST ID. 400075718031	Mrs. Mohiniba Jayspalsinh Chauhan. Mr. Yogesh Bhagwanbhai Shelkar

Date : 14.08.2026, Place : Ahmedabad
Authorised Officer, Canara Bank

BAJAJ FINANCE LIMITED
Corporate Office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra 411014, Branch Office: 4th floor, RK Plaza, 409-410 R.K.Plaza, Dadalwala, Vadodra-390007. Gujarat

POSSESSION NOTICE

U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Rule 8-(1) of the Security Interest (Enforcement) Rules 2002. (Appendix-IV)

Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s) /Co Borrower(s) /Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s) /Co Borrower(s) /Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) /Co Borrower(s) /Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Housing Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Borrower(s) /Co Borrower(s) /Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s)/Guarantor(s) (LAN No, Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
Branch : Baroda (LAN No. 413ZLTV910727 1. KISHOR A MULCHANDANI (Borrower) At: Block B 14 Room No 56 Sant Kanwar Colony Varasiya Baroda-390006 2. DIMPLEEN K G GAVALI (Co-Borrower) At: Hujarat Tekar Near Gurunanak Building Fatehpura Baroda-390006 3. RITIKABEN K MULCHANDANI (Co-Borrower) At: Block B 14 Room No 56 Sant Kanwar Colony Varasiya Baroda-390006 4. GAVALI KALPESH B (Co-Borrower) At: Hujarat Tekra Near Gurunanak Building Fatehpura Baroda-390006	All That Piece And Parcel Of The Non-agricultural Property Described As: Property Bearing Block No. B-14, Room No.56, Adm.63.15 sq. Mtr. And Plot Adm.102.42 Sq. Mtr. Or At Block B 14 Room No 56 Sant Kanwar Colony Varasiya Baroda-390006 Land Bearing R.S.No.817, C.S.No.4084, Of Village Saher Ta & Dist. Vadodra	30th May 2026 Rs.33,76,565/- (Rupees Thirty Three Lakh Seventy Six Thousand Five Hundred Sixty Five Only)	14.08.2026

Symbolic Possession Date: 14.08.2026, Place : VADODRA. Authorized Officer Bajaj Housing Finance Limited

PRUDENT ARC LIMITED
Registered & Corporate Office : 611, D Mall, Plot No. A-1, Netaji Subhash Place, Pitampura, New Delhi-110 034. Tel: +91-11-45320000 | Email Id: info@prudentarc.com, CIN: U74900DL2011PLC225445

POSSESSION NOTICE (APPENDIX IV (See rule 8(1)) (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of Prudent ARC Limited - Trust No. 123/25, having its registered office at 611, D Mall, Plot No. A-1, Netaji Subhash Place, Pitampura, New Delhi 110 034, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules, 2002 on the day, month and year mentioned below.

The borrower(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Prudent ARC Limited - Trust No. 123/25 for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

SR NO	Loan Account No. /Name of the Borrower /Co-Borrowers	Details of Properties/ Address of Secured Assets to be Enforced	Demand Notice dated	Possession Date	Outstanding Amount
1)	DILIP POULTRY [Borrower] 2) DILIPBAI (CHHAGANBHAI GAVLI) (Co-Borrower) 3) ZHOPIBEN DILIPBAI GAVALI (Co-Borrower) Loan A/c: UGNVAM5000049148	All that piece and parcel of Old Property No. 480 bearing New Property No. 511 bearing House No. 480 admsg measuring about 4000.00 Sq. Fts. Equivalent to 371.74 Sq. Mtrs. (80x50) Constructed on Gambhal Road, Tada Taluqa, Situated at Gungpur, Tal. Vantoda, Dist. Navsari. Owned by - DILIPBAI CHHAGANBHAI, BOUNDARIES OF THE PROPERTY, East : Open Space and Road, West : Open Space, North : House of Jesimibhai Chhaganbhai Gavi, South : House of Manubhai Manubhai Chhavi.	10-02-2026	13-08-2026	Rs. 995944/- (Rupees Nine Lakh Ninety Five Thousand Nine Hundred Forty Four Only) as on 05/02/2026
1)	PATEL VEGETABLES [Borrower]; 2) JITESHBHAI BALUBHAI PATEL (Co-Borrower); 3) PURVISHAKUMARI JITESHBHAI PATEL (Co-Borrower); 4) BALUBHAI MAGANBHAI PATEL (Co-Borrower) Loan A/c: UGNVAM5000028248	All that piece and parcel of Gram Panchayat House No. 15, admsguring 1150 sq. ft. i.e. constructed on "Ganatal Land" situated at Pedad Taluqa Village Ghodanad, Tal. Chikhi, Dist. Navsari having boundaries namely. Owned by - BALUBAI MAGANBHAI PATEL, Boundaries: On or towards the North : House of Dhanubhai Nathubhai, On or towards the South : Way to Mant Khavak to Post Khadka, On or towards the East : Property of Haridubhai Mali (Shop), On or towards the West : House of Maheshbhai.	16-02-2026	13-08-2026	Rs. 792604/- (Rupees Seven Lakh Ninety Two Thousand Six Hundred Forty Only) as on 05/02/2026

Date - 13.08.2026, Place - Gujarat
Authorized officer, Prudent ARC Limited - Trust No. 123/25

ADITYA BIRLA CAPITAL
LOANS INVESTMENTS INSURANCE PAYMENTS

ADITYA BIRLA CAPITAL LIMITED
Registered Office : Indian Rayon Compound, Veraval, Gujarat-362266.
Corporate Office : 8-Tech Park, 10th Floor, Nirlon Complex, off Western Expressway, Goregaon East, Mumbai - 400063.

DEMAND NOTICE U/S 13(2) OF THE SARFAESI ACT - 2002

You the below mentioned Borrower has availed loan by mortgaging the schedule mentioned property and you the below mention has stood as Borrower/ Co - borrower/ Mortgagee for the loan agreement. Consequently to the default committed by you, your loan account has been classified as NPA under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short SARFAESI Act). We **Aditya Birla Capital Limited** has issued Demand Notice u/s 13(2) read with section 13(13) of the SARFAESI Act to the address furnished by you. The contents of the said notices are that you had committed default in payment of the various loans sanctioned to you. Therefore, the present publication carried out to serve the notice as per the provision of Section 13(2) of SARFAESI Act and in terms of provision to the rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

Loan Account No. / Name and Address of the account Borrower(s), Co-Borrower & Mortgagee(s)	Date of Demand Notice	Amount due as per Demand Notice
Loan Account No. - ABBARLAP00000702791 1. M/s Santosh Laxmikant Joshi ("Borrower") A proprietorship firm through its Proprietor Santosh Laxmikant Joshi Office Address at : Station Road, Santosh Laxmikant Joshi, Bhadrak, Anand, Gujarat - 388530. 2. a. Mr. Santosh Laxmikant Joshi ("Co-Borrower") Joshi Laxmikant, Chandraa Bhagol, Bhadrak, Anand, Gujarat - 388530. b. Mr. Santosh Laxmikant Joshi ("Co-Borrower") Station Road, Santosh Laxmikant Joshi, Bhadrak, Anand, Gujarat - 388530. 3. Mr. Laxmikant Digambar Joshi ("Co-Borrower and Mortgagee") 29, Rutura Society, Market Yard, Pune City, Maharashtra - 411037. 4. Mrs. Namitaben Santoshbhai Joshi ("Co-Borrower") A-1224, Mangala Bangalose, Station Road, Near Dada Bhagvan Temple, Bhadrak, Anand, Gujarat - 388530.	12.08.2026 NPA Date 03.08.2026	Rs. 3,13,27,825.21 (Rupees Three Crore Thirteen Lakhs Twenty-Six Thousand Eight Hundred Twenty-Five and paise Twenty-One Only) as on 05.08.2026

ANNEXURE-II - "DETAILS OF SECURED ASSETS/ TO BE ENFORCED"
All that piece and parcel of land bearing Plot No. 29 adm. 3600 sq. fts. along with construction of Bungalow named Rajal standing thereon, Rutura, Co-operative Housing Society Limited, out of land bearing S. No. 652/A/2A/2.602/2A/3, 652/2, Near City Pride Theatre, Off Satara Road, Gultekadi, Havali, Pune - 411037.
Bounded as follows that is to say :
• On or towards East : Road, On or towards West : Adj. Bungalow
• On or towards North : Road, On or towards South : Adj. Bungalow
Together with easements attached thereto and together with all other buildings and structures standing and to be constructed thereon and all fittings, fixtures, plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.

You are hereby called upon to pay **Aditya Birla Capital Limited** within the period of 60 days from the date of publication of this Notice the aforesaid amount with interest and cost failing which **Aditya Birla Capital Limited** will take necessary action under the Provisions of the said Act against all or any one or more of the secured assets including taking possession of secured assets of the borrower / Co - borrower / Mortgagee. The power available to the **Aditya Birla Capital Limited** under the said act include (1) Power to take possession of the secured assets of the borrower / Co - borrower / Mortgagee including the rights to transfer by way of lease, assignment or sale for realising secured assets; (2) Take over management of the secured assets including rights to transfer by way of lease, assignment or sale and realize the secured assets and any transfer as of secured assets by **Aditya Birla Capital Limited** shall vest in all the rights and relation to the secured assets transferred as if the transfer has been made by you. In terms of the Provisions of the Section 13(3) of the said act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the normal course of your business), any of the secured assets as referred to above and hypothecated / mortgaged to the **Aditya Birla Capital Limited** without prior written consent of the **Aditya Birla Capital Limited**.

Date : 18.08.2026, Place: Pune
Authorised Officer, Aditya Birla Capital Limited

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BUTTON INDUSTRIES PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	BUTTON INDUSTRIES PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	30/07/2019
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies- Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U15100GJ2019PTC109331
5. Address of the registered office & principal office (if any) of Corporate Debtor	Office number D-1201 Titanium Business Park, Nr. Makarba Railway crossing, JivraPark, Ahmedabad, Ahmedabad City, Gujarat, India, 380051
6. Date of closure of Insolvency Resolution Process	11.08.2026
7. Liquidation commencement date of Corporate Debtor	11.08.2026 (Order communicated to the liquidator on 14.08.2026)
8. Name & Registration number of Insolvency Professional acting as Liquidator	Nandish Sunilbhai Vin Regn. No: IBB/IIA-001/P-02117/2020-2021/13270
9. Address and Email of the liquidator as registered with the Board	C/53, Shanti Niketan Row House, Opp sagar Complex, Anand Mahal Road, Surat - 395009 Email: button.liquidation@gmail.com , nandish_vin@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	301, Sovereign Shoppers, Near Sneh Sanjuk Wadi, Anand Mahal Road, Surat - 395009 Email: button.liquidation@gmail.com , nandish_vin@gmail.com

Notice is hereby given that the National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of liquidation of **BUTTON INDUSTRIES PRIVATE LIMITED** on 11.08.2026.

Date : 17.08.2026
Place : Surat
Sd/- Nandish Sunilbhai Vin
Liquidator for **BUTTON INDUSTRIES PRIVATE LIMITED**
Regn No.: IBB/IIA-001/P-02117/2020-2021/13270

Restile
every inch of imagination

RESTILE CERAMICS LIMITED
Regd. Offer : 204, Sakar Complex, Opp. ABS Tower, Vaccine Crossing, Old Padra Road, Vadodra, Gujarat-390015, India
CIN: L26931GJ1986PLC102350
Branch Office: D.No.1-10-77, 5th Floor, Varun Towers, Opp. Hyderabad Public School, Begumpet, Hyderabad-500016
Email: restile@accountsare.com, works@restile.com,
Website: www.restile.com Phone: 9998219763

Granamite I Mirrorstone I PearlRock I MarboGrant I Impacts I Gripmax
NOTICE OF 40TH ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

In continuation of our newspaper notice published on Monday, August 10, 2026, NOTICE is hereby given that the 40th Annual General Meeting ('AGM' the Meeting) of the Members of RESTILE CERAMICS LIMITED ('the Company') will be held on Wednesday, September 09, 2026 at 12:00 Noon (IST) through Video Conferencing ('VC') Other Audio Visual Means ('OVAM'), to transact the business as stated in the AGM Notice, in compliance with the applicable provisions of the Companies Act, 2013 ('the Act') and the rules made thereunder and SEBI (Listing Obligations and Disclosure Requirements